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ITEM NO.56

COURT NO.4

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14428/2009

(From the judgement and order dated 01/12/2008 in WP No. 5219/2008
of The HIGH COURT OF BOMBAY)

ADMIN.UNION TERRITORY OF D.&N.HAVELI Petitioner(s)

VERSUS

GULABHIA M.LAD Respondent(s)

(With prayer for interim relief and office report)

Date: 19/04/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr. P.P. Malhotra, ASG
Mr. Krishan Kumar, Adv.
Ms. Rekha Pandey, Adv.
Mr. D.S. Mahra, Adv.
Mr. Sudarshan Singh Rawat, Adv.

For Respondent(s) Ms. Asha Gopalan Nair, Adv.

UPON hearing counsel the Court made the following
O R D E R

Hearing concluded.

Orders reserved.

(Ravi P. Verma)
Court Master

(M.S. Negi)
Court Master